

THE PUDUCHERRY COURT-FEES AND SUITS
VALUATION (AMENDMENT) BILL, 2017

(Bill No. 13 of 2017)

A

BILL

**further to amend the Puducherry Court-Fees and
Suits Valuation Act, 1972.**

BE it enacted by the Legislative Assembly of
Puducherry in the Sixty-eighth Year of the Republic of
India as follows:—

Short title and
commencement.

1. (1) This Act may be called the Puducherry
Court-Fees and Suits Valuation (Amendment) Act, 2017.

(2) It shall come into force on such date as the
Government may, by notification in the Official
Gazette, appoint.

Amendment
of section 63.

2. In section 63 of the Puducherry Court-Fees
and Suits Valuation Act, 1972, (hereinafter referred to
as the Principal Act) for the existing section, the
following shall be substituted, namely:-

Act
No. 6
of
1973.

"63. Collection of fees by stamps or e-stamps.—

All fees chargeable under this Act shall be
collected by stamps or e-stamps."

Amendment
of section 64.

3. In section 64 of the Principal Act, for the
existing section, the following shall be substituted,
namely:-

"64. Stamps to be impressed or adhesive
or e-stamps.— The stamps used to denote any
fee chargeable under this Act shall be impressed
or adhesive or partly impressed and partly
adhesive or e-stamps, as the Government may, by
notification in the Official Gazette, from time to
time direct."

STATEMENT OF OBJECTS AND REASONS

As per section 64 of the Puducherry Court-Fees and Suits Valuation Act, 1972, the stamps used to denote any fee chargeable under the said Act shall be impressed or adhesive or partly impressed or partly adhesive. Consequent to the Order, dated 07-12-2016 of the Hon'ble High Court of Judicature at Madras in Writ Petition No. 30644 of 2016 directing to use only the Puducherry Court-fees stamp papers or e-Court-fees stamps, printed or issued by the Government of Puducherry in respect of all Original, Appellate, Revisional, Review litigations arising out of the Jurisdictional limits of the Union territory of Puducherry and chargeable under the Puducherry Court-Fees and Suits Valuation Act, 1972 with effect from the 1st day of January 2017 and in order to eliminate the situation of non-availability of Puducherry judicial stamp papers both in the District Courts and the Hon'ble High Court of Judicature at Madras, the Government have now decided to amend sections 63 and 64 of the Puducherry Court-Fees and Suits Valuation Act, 1972 (Act No. 6 of 1973).

2. For the above purpose, a Bill titled as "Puducherry Court-Fees and Suits Valuation (Amendment) Bill, 2017" is proposed to be enacted.

3. The Bill seeks to achieve the above objects.

M.O.H.F. SHAHJAHAN,
Revenue Minister.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill

A. VINCENT RAYAR,
Secretary
Legislative Assembly Secretariat.